

OPEN COURT

CENTRAL ADMINISTRATION TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

DATED: THIS THE 2nd February, 1999

Coram : Hon 'ble Mr. S. K. Agrawal JM
Hon 'ble Mr. G. Ramakrishnan AM

Civil Misc. Contempt Petition No. 118 of 1997

IN

ORIGINAL APPLICATION NO. 1135 OF 1993

Nagendra Bahadur - - - - - Applicant

C/A Sri Sudhir Agrawal
Versus

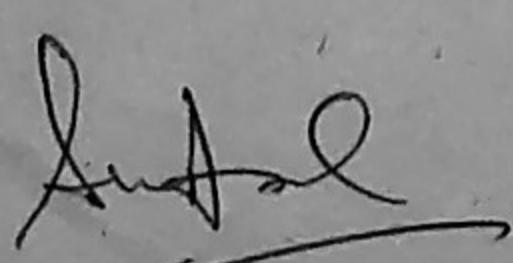
S. K. Sinha and others - - - - - Opp. parties.

C/R Sri Prashant Mathur

ORDER

By Hon 'ble Mr. S. K. Agrawal JM

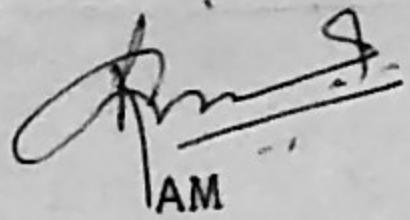
Shri Prashant Mathur submits that directions of this Tribunal aga inst which this contempt petition has been filed are duly complied with. Therefore, this contempt petition should have been dismissed. We have perused the reply of the alleged contemnor in para 4 of the reply in which it has been specifically mentioned that in pursuance of the directions given by this Tribunal, the applicant had been reinstated in service vide order dated 11.3.1997 to the post of Asstt:Electrical Driver and accordingly entire payment due to the applicant from the date of his removal till the date of reinstatement has been calculated to the tune of Rs.1,46,714/- and passed vide CO7 no. 9263 dated 63.3.1998 and at the end, it has been stated in the C.A.



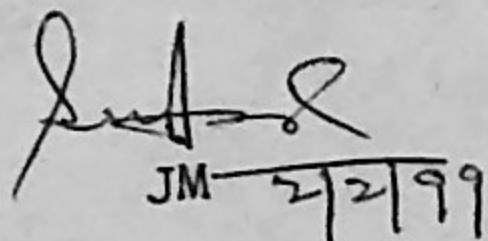
that entire compliance of the judgment has been made by the railway administration.

2. Learned Lawyer for the applicant wants to verify the same from his client. This counter was filed on 13.5.1998. Sufficient time was available for the learned Lawyer for the applicant to do the same. Therefore, we do not require to keep this contempt proceedings pending only for the purposes of verification from the client by the Learned Lawyer for the applicant.

3. We, therefore, dismiss this contempt petition as the directions of this Tribunal have been complied with by the alleged contemnor. Contempt proceedings are dropped and notices issued discharged.



AM



JM 27/2/99

SQI